



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४०]

सोमवार, जुलै २०, २०२६/ आषाढ २९, शके १९४८

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १०२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Indian Partnership (Maharashtra Amendment) Act, 2026 (Mah. Act No. XXXIII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIII OF 2026.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 20th July 2026).

An Act further to amend the Indian Partnership Act, 1932,
in its application to the State of Maharashtra.

WHEREAS it is expedient further to amend the Indian Partnership Act, 1932, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Indian Partnership (Maharashtra Amendment) Act, 2026. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification published in the *Official Gazette*, appoint.

(१)

Amendment of
section 58 of
9 of 1932.

2. In section 58 of the Indian Partnership Act, 1932, in its application to the State of Maharashtra (hereinafter referred to as “the principal Act”),— 9 of 1932.

(1) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) Subject to the provisions of sub-section (1A), the registration of a firm shall be effected by applying online in the prescribed form, on the official website to the Registrar of the area in which any place of business of the firm is situated or proposed to be situated, a statement online in the prescribed form, on prescribed payment of fees paid online and a true copy of the deed of partnership stating :

(a) the firm-name, PAN Number and e-mail address of the firm ;

(b) the nature of business of the firm ;

(c) the place or principal place of business of the firm ;

(d) the names of any other places where the firm carries on business ;

(e) the date when each partner joined the firm ;

(f) the names in full and permanent addresses, E-mail addresses and mobile numbers of all the partners ;

(h) the duration of the firm.

The statement shall be digitally signed by all the partners, or by their agents specially authorised in this behalf.” ;

(2) for sub-section (2), the following sub-section shall be substituted , namely :—

“(2) The partners digitally signing the statement shall also upload information on the official website, verify the statement recorded in the online format mentioned in sub-section (1). Necessary enclosures shall also be uploaded on the official website, by the applicant.”.

3. In section 59 of the principal Act, in sub-section (1), after the words “he shall”, the word “digitally” shall be inserted. Amendment of section 59 of 9 of 1932.

4. In section 67 the principal Act, after the words “a copy” the words “offline or online” shall be inserted. Amendment of section 67 of 9 of 1932.